

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 266 OF 2016 &
IA NO. 561 OF 2016**

Dated: 19th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

PEL Power Ltd.

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjana Dua for R.2

ORDER

Learned counsel for respondent No.2 seeks two weeks more time to file reply. She may file the same on or before 02.08.2017 after serving copy on the other side. It is made clear that no further time will be granted to Respondent No.2 to file reply.

List the matter on **03.08.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/pr